

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 322/TT/2020**

- Subject** : Revision of transmission tariff for the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for 50 MVAR Reactor alongwith associated equipment at Chandrapur Sub-station in the Western Region.
- Date of Hearing** : 3.8.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. and 12 others
- Parties Present** : Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 periods; truing up of transmission tariff for the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of 50 MVAR Reactor along with associated equipment at Chandrapur Sub-station in the Western Region.
  - b. The asset was put under commercial operation on 1.4.1997.
  - c. The Commission *vide* order dated 18.1.2019 in Petition No.121/2007 granted liberty to the Petitioner to separately submit its claim in light of The APTEL judgment dated 22.01.2007 and 13.06.2007 in Appeal No. 81/2005 and 139/2006 respectively. Accordingly, the Petitioner has filed for revision of transmission tariff for the 2001-04, 2004-09 and 2009-14 periods in the instant petition.



- d. The tariff of 2009-14 tariff period was trued up and tariff for the 2014-19 tariff period of the instant assets was approved *vide* order dated 7.10.2015 in Petition No. 152/TT/2014. The admitted capital cost in order dated 7.10.2015, as on 1.4.2014, is claimed for truing up of tariff of the 2014-19 period. No Additional Capital Expenditure (ACE) is claimed in the 2014-19 and the 2019-24 tariff periods.
  - e. The information sought through Technical Validation letter was filed *vide* affidavit dated 8.7.2021.
  - f. The rejoinder to the reply filed by MPPMCL was filed *vide* affidavit dated 8.6.2021.
3. The representative of MPPMCL submitted that the reply filed by MPPMCL in the matter *vide* affidavit dated 5.6.2020 may be considered.
  4. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

